

dt 9.2.2001
Order/Judgement despatched
to Applicant/Respondent (s)
on 2.3.2001

MP. 708/01
for 2nd time
fined on 18/9/01

Per Tribunal

Date: 18/9/01

Applicant in person by
Advocate / Respondent by
Counsel. *Linou*

The matter adjourned to
for *Quel*

25/9/01

Dy. Registrar

25/9/2001 - 26

Both Counsels present.
Post after 10 days for
filing reply ^{to MP} on 17/10/2001.

Vakalatnama filed
by Shri K.K. Waghmare
for 2 counsel.

C.P. No - 104/2001,
heard & ordered
on 17/10/01.

✓
15/10

Shri
(Smt. Shanta Shastri)
Member (A)

(V. Rajagopala Reddy)
Vice Chairman

also

17.10.01 (2)

Recd. Affidavit to
MP No. 708/2001 from
Respondents on
28/9/2001.

CP
4/10.

CP

Shri K.K. Waghmare for the applicant.
Shri R.R. Shetty for the respondents.
From the averments made in the
CP 104/01, we are satisfied that a
prima facie case for wilful dis-
obedience of the order of this
Tribunal in OA 477/97 (C. Subramaniam
& another Vs. UOI & ors) decided on
10.11.1997 is made out. Against
(contd. ...)